

(2022) 04 TDSAT CK 0055

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 91 Of 2018 With Misc Application 164 Of 2022

Indus Ind Media And Communications Limited

APPELLANT

Vs

Maitree Star Communications And Ors

RESPONDENT

Date of Decision : 20-04-2022

Acts Referred:

Citation : (2022) 04 TDSAT CK 0055

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Kanurpriya Gupta, Aditya Krishna

Judgement

Evidence affidavits have been filed on behalf of the petitioner. Four weeks' further time is prayed and allowed to the respondent to file their evidence affidavits.

It was further prayed on behalf of the petitioner that they have filed connected M.As. bearing M.A. Nos. 164 and 165 of 2022 in the matters for amendment of name of the petitioner company. As prayed, let the M.As. be listed before the Hon'ble Bench on any convenient date. The respondent may file their evidence affidavits within the time prayed.

Let the matters be listed before this Court as per directions of the Hon'ble Bench.